

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
16-11-2023 AT 10.30 AM**

CP(IB) No. 145/7/HDB/2023
u/s. 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

VS

Ranchi Expressways Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. SANJAY PURI, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr. Ravi Charan present for Financial Creditor through Video Conference, Learned Counsel Mr. Prasen for Corporate Debtor and Learned Counsel Ms. Niharika Agarwal, for Financial Creditor present physically.

However, Learned Counsel for the Corporate Debtor says that the outcome of the 06.11.2023 meeting with the Consortium of Lenders where OTS is proposed and has not been informed to the Corporate Debtor. As such Corporate Debtor seeks 2 weeks' time. Learned Counsel for Mr. Ravi Charan Financial Creditor reports that he has no instructions for settlement between the Financial Creditor and Corporate Debtor. This Tribunal has given sufficient time enabling the parties to settle. However, there is no settlement has been reported.

Contd...

Learned Counsel for Financial Creditor undertakes to file written submissions today. For filing written submissions 2 weeks' time granted to Corporate Debtor. Matter adjourned to **07.12.2023**.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)